

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "F": NEW DELHI**

**BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER
AND
Dr. B.R.R. KUMAR, ACCOUNTANT MEMBER**

**ITA No. 4718/Del/2019
[Assessment Year: 2011-12]**

Paramount Surgimed Ltd., Plot no. 1, LSC, Okhla Indl. Area, Phase-II, New Delhi. PAN:AAACP0814A	<u>Vs</u>	ACIT, Circle 76(1), New Delhi.
APPELLANT		RESPONDENT

Assessee represented by:	Sh. Piyush Kaushik, Adv.
Department represented by:	Sh. S.L. Verma, Sr. DR
Date of hearing	19.01.2023
Date of pronouncement	19.01.2023

ORDER

PER N.K.CHOUDHRY, JM:

The assessee has preferred the instant appeal against the order dated 14.03.2019, passed by the Ld. Commissioner of Income tax (Appeals)-31, New Delhi, (in short "Ld. Commissioner") u/s 250 of the Income Tax Act, 1961 (in short "the Act"), pertaining to the assessment year 2011-12.

2. During the course of hearing the learned AR of the assessee moved an application dated January 19,2023, mentioning that in the subsequent rectification order u/s 154 issued by the AO the demand against the assessee u/s 201 read with section 201(1A) has been significantly reduced and therefore the assessee wishes to withdraw the captioned appeal. He, accordingly prayed that the assessee may be permitted to withdraw the instant appeal.

3. In view of the same and in absence of any objection from the side of the Ld. D.R, the request of the assessee seeking for withdrawal of the appeal is allowed.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in open court during the course of hearing on 19.01.2023.

Sd/-
(Dr. B.R.R. KUMAR)
ACCOUNTANT MEMBER

Sd/-
(N.K.CHOUDHRY)
JUDICIAL MEMBER

MP

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI

